

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2902-2903/2016

HARISH SINGH & ANR.

Petitioner(s)

VERSUS

PUNJAB SMALL INDUSTRIES AND EXPORT
CORPORATION LTD. & ORS.

Respondent(s)

Date : 19-02-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBERS]

For Petitioner(s)

Mr. Devesh Kumar Tripathi, AOR (N.P.)

For Respondent(s)

Mr. Ashok K. Mahajan, AOR (N.P.)

The Court made the following
O R D E R

The matter has been passed over once and called for second time.

Present none.

Despite order dated 11.12.2017 passed by Hon'ble Judge-in-Chambers, learned counsel for the petitioner has not taken fresh steps in respect of respondent Nos. 2 to 4.

Hence, the Special Leave Petition shall stand dismissed for non-prosecution.

(POOJA SEHGAL)
SENIOR PERSONAL ASSISTANT

(MADHU NARULA)
BRANCH OFFICER